

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH**

COMPANY SCHEME PETITION NO. 726 OF 2017

IN

COMPANY SCHEME APPLICATION NO. 659 OF 2017.

**In the matter of the Companies Act, 2013 (18
of 2013);**

AND

**In the matter of Sections 230 to 232 of the
Companies Act, 2013 and other relevant
provisions of the Companies Act, 2013 along
with the Companies Act, 1956.**

AND

**In the matter of Scheme of Amalgamation of
DHARMI SALES PRIVATE LIMITED, the
First Transferor Company and KEVIN IMPEX
PRIVATE LIMITED, the Second Transferor
Company and GLITORIUM INFRATRADE
(INDIA) PRIVATE LIMITED, the Third
Transferor Company and DOMINION INFRA
RESOURCES PRIVATE LIMITED, the
Fourth Transferor Company with MANN
INFRA RESOURCES PRIVATE LIMITED,
the Transferee Company.**

DOMINION INFRA RESOURCES)

PRIVATE LIMITED, a company)

incorporated under the Companies Act,)

1956 having its registered office at 203,)

Meridien Palace, Ceaser Road, Amboli,)

**Andheri (West), Mumbai - 400058.Petitioner Company/ the
Fourth Transferor Company.**

Date: 9th August, 2017.

Coram: Hon'ble SH. B.S.V. Prakash Kumar, Member (J)

Hon'ble SH. V. Nallasenapathy, Member (T)

Called for Admission of Petition:

Ashish O. Lalpuria with Kamal Lahoty i/b Ashish O. Lalpuria & Co., Practising Company Secretaries for the Applicant

Per: SH. B.S.V. Prakash Kumar, Member (J)

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 6th September , 2017.
3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 8th June, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Scheme Application No. 659 of 2017, the meeting of Equity Shareholders was held on Saturday, 22nd July, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 24th July, 2017 which is annexed as Exhibit 'H' to the petition.
4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 659 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)